**KARNATAKA LEGISLATIVE ASSEMBLY**

**FIFTEENTH LEGISLATIVE ASSEMBLY**

**NINTH SESSION**

**(Adjourned Meeting)**

**THE KARNATAKA MUNICIPALITIES (AMENDMENT) BILL, 2021**
**(LA Bill No. 12 of 2021)**

A Bill further to amend the Karnataka Municipalities Act, 1964.

Whereas it is expedient further to amend the Karnataka Municipalities Act, 1964 (Karnataka Act 22 of 1964) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the seventy second year of the Republic of India as follows, namely:-

**1. Short title and commencement.–** (1) This Act may be called the Karnataka Municipalities (Amendment) Act, 2021.

(2) It shall come into force at once.

**2. Substitution of section 245**.- In the Karnataka Municipalities Act, 1964 (Karnataka Act 22 of 1964), for section 245, the following shall be substituted, namely:-

**"245. Power to expel disturbers etc., from markets.-** The person in charge of a market shall prevent the entry therein of and shall expel therefrom, any person

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suffering from any dangerous or contagious disease, who sells or exposes for sale therein any article or who, not having purchased the same handles any article exposed for sale therein; and he may expel therefrom any person who is creating a disturbance therein."

## STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka Municipalities Act, 1964 (Karnataka Act 22 of 1964) to remove the discrimination against the persons who are suffering from leprosy, as it is a curable disease in conformity with the direction of Honourable Supreme Court of India in Writ petition Civil No. 1151/2017 (PIL-W).

Hence, the Bill.

## FINANCIAL MEMORANDUM

There is no extra-expenditure involved in the proposed legislative measure.

**N. NAGARAJA**
Minister for Municipal Administration

**M.K. VISHALAKSHI**
Secretary (I/c)
Karnataka Legislative Assembly